

DIVISION BENCH

O-117

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/2(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th February, 2021,
10:30 A.M**

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | CENTRAL BANK OF INDIA Vs. M/S. SHIMA EDIBLES PRIVATE LIMITED | | |
| Under Section | IBC under Sec 7 | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

1. Ms. Rituparna Sanyal, Advocate] For the Financial Creditor

1. Mr. Manab Ranjan Sarvadhikary, Adv.] For the Corporate Debtor

ORDER

Ms. Rituparna Sanyal, Ld. Counsel present for the Financial Creditor. Mr. Manab Ranjan Sarvadhikary, Ld. Counsel present for the Corporate Debtor.

2. Ld. Counsel on both sides present. It is seen from the records that copy of the petition has been delivered by Speed Post on the corporate debtor on 02.12.2019. Thereafter, the Court notice issued by the Bench has also been served on the corporate debtor vide Speed Post, which is delivered to the Corporate Debtor on 25.01.2020. Further notice was issued on 13.01.2021 since the matter was coming up for the first time, after the lockdown and this notice was also delivered to the corporate debtor on 22.01.2021.

3. In spite of these documents available on record, Mr. Manab Ranjan Sarvadhikary, Ld. Counsel, appearing on behalf of the corporate debtor submits that copies of the petition have not been received. One last opportunity is being given to the corporate debtor to file a reply in the matter within two weeks. If the reply is not filed within the said period, right to file reply shall stand dismissed.

3. List this matter on 15.04.2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)

